

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.176 of 2011 &
IA No. 184 of 2012**

Dated : 8th August, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation & Distribution Corporation
Limited** **.... Appellant (s)**

Versus

**PPN Power Generating Company Private Limited
& Anr.** **...Respondent (s)**

Counsel for the Appellant(s): Mr. Guru Krishna Kumar, AAG,
State of Tamil Nadu,
Mr. S. Vallinayagam,
Mr. A. Prasanna Venkat

Counsel for Respondent (s): Mr. Jayanth Bhushan, Sr. Adv.
Mr. Rahul Balaji
Mr. Senthil Jagadeesan
Mr. Krishna Dev for R-1

ORDER

Mr. Guru Krishna Kumar, the learned counsel for the Appellant has made his rejoinder submissions. He seeks some time to make further submissions. Post the matter for further hearing on **6.9.2012 at 12.30 p.m.**

We have passed an order on 3.7.2012 making some adverse remarks regarding the conduct of the Lawyers who appear for the

Appellant. Now we find that they are prompt in their appearance before this Tribunal and assisting this Tribunal. Hence, we deem it fit to expunge those remarks contained in paragraphs 2 and 3 of the said order dated 3.7.2012. Accordingly, it is expunged.

Registry is directed to issue the modified order dated 3.7.2012.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/sm